

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 4718
TO BE ANSWERED ON FRIDAY, THE 20TH MARCH, 2026**

CRIMINAL CASES PENDING IN BIHAR

4718 DR. ALOK KUMAR SUMAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of civil and criminal cases pending in Bihar as on date;
- (b) district-wise distribution of such pending cases, including Gopalganj;
- (c) the reasons identified for backlog of cases;
- (d) the steps taken by the Government to reduce pendency and expedite trial proceedings; and
- (e) the targets set by the Government for timely disposal of cases in Bihar?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): As per information available on the National Judicial Data Grid (NJDG), as on 16.03.2026, the total number of civil and criminal cases pending in Bihar are as under:

COURT	CIVIL CASES	CRIMINAL CASES	TOTAL
Patna High Court	1,14,879	1,03,237	2,18,116
District & Subordinate Courts, Bihar	5,38,494	31,72,892	37,11,386

The district-wise distribution of pending cases in district & subordinate courts, as on 16.03.2026 is at **Annexure**.

(c) to (e): Disposal of cases pending in various courts lies within the domain of the judiciary. No fixed time frame has been prescribed for disposal of various kinds of cases by the respective courts. Timely disposal of cases in courts depends on several factors which, inter-alia, include availability

of adequate number of Judges and Judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz bar, investigation agencies, witnesses, litigants and proper application of rules and procedures. However, the Government is fully committed for speedy disposal of cases and reducing pendency as mandated under Article 21 of the Constitution. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary which, inter-alia, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

**STATEMENT REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED
QUESTION NO. 4718 FOR ANSWER ON 20.03.2026 REGARDING 'CRIMINAL CASES
PENDING IN BIHAR'**

**District-Wise Distribution of Pending Cases in District & Subordinate Courts of Bihar, as on
16.03.2026**

SI. No.	Name of District	Civil cases	Criminal cases	Total
1.	Patna	49,040	4,18,251	4,67,291
2.	Kaimur at Bhabhua	15,356	39,634	54,990
3.	Samastipur	22,518	97,936	1,20,454
4.	Saran at Chapra	24,445	1,33,039	1,57,484
5.	Katihar	10,305	68,122	78,427
6.	Begusarai	13,081	80,214	93,295
7.	Banka	6,576	52,059	58,635
8.	Purnea	8,680	73,310	81,990
9.	Motihari	22,462	1,48,518	1,70,980
10.	Munger	7,167	49,947	57,114
11.	Madhepura	11,335	47,133	58,468
12.	Rohtas Sasaram	21,973	86,621	1,08,594
13.	Khagaria	4,456	49,208	53,664
14.	Jamui	5,697	47,895	53,592
15.	Aurangabad	9,498	59,582	69,080
16.	Darbhanga	17,403	83,983	1,01,386
17.	Madhubani	13,572	93,948	1,07,520
18.	Lakhisarai	3,360	32,500	35,860
19.	Sheikhpura	2,097	16,659	18,756
20.	Saharsa	10,929	59,193	70,122
21.	Supaul	7,615	56,950	64,565
22.	Gopalganj	22,631	86,901	1,09,532
23.	Araria	6,373	67,314	73,687
24.	Kishanganj	2,427	26,063	28,490
25.	Buxar	16,346	50,668	67,014
26.	Nawada	13,084	80,519	93,603
27.	Bettiah	15,140	1,19,235	1,34,375
28.	Siwan	21,712	93,693	1,15,405
29.	Nalanda	12,414	1,15,362	1,27,776
30.	Sitamarhi	10,856	74,093	84,949
31.	Bhojpur	21,638	89,577	1,11,215
32.	Bhagalpur	19,876	1,12,037	1,31,913
33.	Gaya	25,891	1,41,171	1,67,062
34.	Jehanabad	7,106	44,976	52,082
35.	Sheohar	1,710	12,594	14,304
36.	Muzaffarpur	27,358	1,74,468	2,01,826
37.	Vaishali	26,367	89,519	1,15,886
38.	Arwal #	NA	NA	NA

Source: National Judicial Data Grid (NJDG)

Arwal district is a Sub-divisional Court of Jehanabad Judgeship and the data pertaining to Arwal Sub-division of Jehanabad Judgeship reflected in Jehanabad.
